

**GOVERNMENT OF INDIA  
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
LOK SABHA**

STARRED QUESTION NO:16

ANSWERED ON:25.07.2005

QUALITY OF COLD DRINKS

Ahir Shri Hansraj Gangaram;Panda Shri Prabodh

**Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:**

- (a) whether the Government has issued a draft notification to revise standards to regulate the presence of metals and pesticides in soft drinks and beverages;
- (b) if so, the details thereof indicating the types of drinks proposed to be covered under the said norms;
- (c) whether the Government has taken the opinion of the experts/ scientists in this regard;
- (d) if so, the details thereof; and
- (e) by when it is likely to be implemented?

**Answer**

MINISTER OF AGRICULTURE AND MINISTER OF CONSUMER AFFAIRS,FOOD AND PUBLIC DISTRIBUTION(SHRI SHARAD PAWAR)

(a) to (e): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN PARTS (a) TO (e) OF REPLY TO LOK SABHA STARRED QUESTION NO. 16 FOR 25/07/2005 REGARDING QUALITY OF COLD DRINKS

(a) & (b): Government do not issue any notification for the formulation or revision of Indian Standards which is done by Bureau of Indian Standards (BIS) under the Bureau of Indian Standards Act, 1986. BIS are reviewing the existing Indian Standard for Ready to Serve Non-alcoholic Beverages? (IS:2346), through the Sectional Committee for Drinks and Carbonated Beverages.

(c) & d): The Sectional Committee is chaired by the Director of Defence Food Research Laboratory, Mysore and has representation of manufacturers, consumer groups and concerned Ministries and includes experts from Central Food Technological Research Institute, Mysore, Bhaba Atomic Research Centre, Mumbai, Central Forensic Science Laboratory, New Delhi, Indian Council of Medical Research, New Delhi, National Institute of Nutrition, Hyderabad, National Institute of Occupational Health, Ahmedabad etc.

(e): Indian Standard:2346, like most Indian Standards, is voluntary in nature. The notified standard remains valid till it is formally revised or rescinded.

Ministry of Health and Family Welfare, on the recommendation of the Central Committee on Food Standards (CCFS), a Statutory Committee under the Prevention of Food Adulteration Act, 1954, have issued a notification GSR 451 (E) dated 15.7.2004 under the PFA Rules, 1955, which has come into effect on 13.10.2004 whereby it has been made mandatory that water used in the manufacture of carbonated water shall conform to the standards of packaged drinking water under the said Rules.